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CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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Shahil
5.2.18

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH, GUWAHATI, 5

ORIGINAL APPLICATION NO: 157/95

MISC. PETITION/ REVIEW APPLICATION/CONT. PETITION NO.

..... Smt. Kamala ... & An. APPLICANT(S)
versus

..... Al. O. I. T. O.M. RESPONDENT(S)

30.8.95

Mr A.H. Saikia for the appli-

cant.

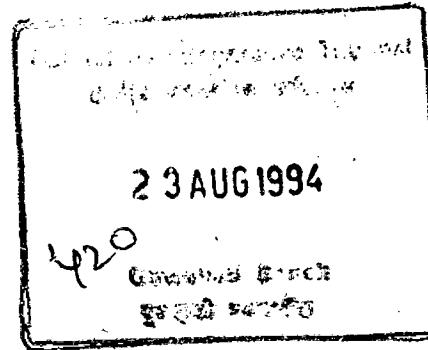
Mr G. Sarma, Addl.C.G.S.C for
the respondents on notice.

After the matter was heard
for some time for admission Mr Saikia
prays for withdrawal of the O.A.
without prejudice to the pending
representation dated 1.8.95 submitted
to the Principal Director, DGS, New
Delhi (Annexure-C). The O.A. is
accordingly allowed to be withdrawn
without prejudice to the represen-
tation of the applicant aforesaid
and it is left open to the applicant
to pursue the said representation.
No opinion is expressed by the
Tribunal on merits while passing
this order. No order as to costs.

O.A. is disposed of on with-
drawal.


Vice-Chairman

pg



Kamala Das
3

Filed by
S.K. Muktar, DMS
23-8-95

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Demand Date

Application Under Section 18 of
the Central Administrative Tribunal
Act, 1985.

For use in the Tribunal's Office

Date of filing _____

or

Date of Receipt _____

Registration No. _____

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI
BENCH AT GUWAHATI

O. A. No. 157/95

BETWEEN

Smti Kamala Das

..... Applicant

- Versus -

Union of India and Others

..... Respondents

1. Particulars of the applicant

Smti. Kamala Das

Daughter of late Jogendra Nath Das

Area Organiser, Special Security Bureau,
Tinsukia, Assam

2. Particulars of the Respondents

i) The Principal Director,

Directorate General of Security,
SSB, Block V (East), R.K. Puram,
New Delhi - 110 066

ii) The Director,

SSB Directorate,
R.K. Puram, New Delhi - 110 066

iii) The Divisional Organiser,

SSB, North Assam Division,
Tezpur, Assam

iv) The Deputy Inspector General

SSB, North Assam Division,

Tezpur, Assam

v) Sri O.P Chaturvedi,

Divisional Organiser (I/C),

SSB, North Assam Division,

Tezpur, Assam.

vi) The Union of India

Represented by the Principal Director,

Directorate General of Security

SSB Block V (East),

R.K. Puram, New Delhi - 110066

vii) The Deputy Inspector General (EA)

Office of the Director, SSB,

East Block V, R.K. Puram,

New Delhi - 110066

3. Particulars of order against which application is made

The application is directed against the following order.

A. (i) Order dated 22.6.95

(ii) Issued by Deputy Inspector General (EA), SSB

(iii) Subject in brief:

Director General (Security) is pleased to order the transfer/posting of 21 persons including the applicant from Tinsukia to Manipur.

4. Jurisdiction of the Tribunal

The applicant declare that the subject matter of impugned transfers of the applicant from Tinsukia to Manipur against which he wants redressal is within the jurisdiction of this Hon'ble Tribunal.

5. Limitation:

The applicant further declares that the application is within the limitation prescribes in Section 21 of the Administrative Tribunal Act, 1985.

6. Facts of the case:

(1) That the applicant is a citizen of India having her permanent residence at Sualkuchi under Sualkuchi P.S., Kamrup, Assam. The applicant is a member of Scheduled Caste community and is entitled to all the protections guaranteed under the Constitution of India and other relevant laws framed for the Scheduled Caste Community. The applicant after completion of Bachelor's degree in Arts 1969, joined the Special Security Bureau in August, 1974 as Circle Organiser and was posted at Bihpuria in North Lakhimpur, Assam. Thereafter the applicant was transferred to W.A.T.S. Dobodranagar as Circle Officer in February, 1977 and then she was again transferred as Circle Officer to W.A.T.S. Ramidanga in West Bengal Division in March, 1981.

(ii) That the applicant was promoted to the post of Sub-Area organiser and was transferred and posted at Divisional Head Quarter, North Assam Division, Tezpur in April, 83. Thereafter she was transferred to Devodranagar in March, 84 and then the applicant was again transferred/posted in Pauri in U.P Division (which is a hill Station) in November, 1987.

(iii) That the applicant was posted promoted to the post of Joint Area Organiser and posted on transfer at Tezpur in March, 1991 and thereafter she was promoted to the post of Area Organiser and was transferred and posted at Tinsukia, Assam in August, 93 where the applicant has been discharging her duties till the date.

(iv) That since the date of her joining SSB the applicant has been discharging her duties, functions and responsibilities with utmost sincerity and honesty to the satisfaction of all concerned and as such she has earned an unblemished service career.

(v) That the applicant in her twenty years of sincere service period, has been complying all the transfers in various places that too outside Assam in various Head Quarters. That apart, she has already served in the remote hill station viz. Pauri in U.P as Commandant (sub-Area organizer) for more than three years from 1987 to 1991. It may be stated that she served several tenures outside her Division in the process of transfer.

(vi) That while the applicant has been serving as Area Organiser at Tinsukia, North Assam Division, on her transfer from Tezpur and has completed only 1 year to months, to her surprise, suddenly on 22.6.95 the Deputy Inspector General (E.A) issued an order vide No. 4/SSB/A-2/95(3)130 whereby the applicant along with others was transferred and posted at Manipur from her present place of posting at Tinsukia.

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(vii) That the Govt. formulated the Transfer Policy Guideline vide Memorandum dated 28.7.88 and the applicant is governed by the same. It is the declared policy of the Government that transferable officer should normally be transferred only after completion of 3 to 4 years being normal tenure of service at one place and before completion of 3 years one can only be transferred on exigency of service or if disciplinary proceeding is initiated or being contemplated. But in the instant case, the applicant has been transferred only after 1 year & 10 months simply in the name of Public interest & just to harass her. The applicant craves leaves of this Hon'ble Tribunal to refer to and rely upon the guidelines dated 28.7.88 at the time of hearing of the case.

(viii) That the applicant, immediately on 26.6.95 submitted a representation before the Respondent No. (ii) for cancellation of her transfer to Manipur showing various difficulties to be faced by the applicant being a lady officer and to arrange her posting either in Kamrup area of North Assam Division or at Khonsa area of A.P. Division on completion of her 3 years tenure in or March 1996. But her representation was turned down vide signal No. 8413 dated 27.7.95.

(ix) That the applicant has reason to believe that her premature transfer has been initiated at the instance of Respondent No. (v), because there is hitch between the applicant and the Respondent No. (v)

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as regards to occupation of certain room of Area Organiser's Office Building and payment of rent for such occupation.

The Divisional Organiser, NAD, Tezpur allowed the applicant to occupy 3 (three) rooms (measuring 53.28 Sq. mtrs) of Area Organisers' Office building for her residential purpose vide his Memo No. 70/COS/90/832 8024 dated 8.1.92. That the applicant had been occupying those three rooms since 1.5.91 as per verbal agreement.

The Respondent No. (v) made some false allegation against the applicant behind her back regarding use of the Office building and forced the applicant to pay a sum of Rs. 19,690/- at higher rate instead of Rs. 5240/- only which was done without jurisdiction and quite illegally. Now the applicant has taken the matter to higher authority. Hence, the Respondent No. (v) has been harbouring grudge against the applicant and want to remove her from the present Division with the sole intention to harass the applicant who is a lady and as such the order of present transfer of the applicant was brought out maliciously and with malafide intention.

It may also be pertinent to mention herein that the applicant while serving at Tinsukia, by her letter dt. 23.2.95 wanted to know from the Respondent No.(v) as regards the rules and orders under which she was charged higher rate of house rent/licence fee.

In reply to the applicant's letter dt. 23.2.95 the Respondent No.(v) by his Memorandum No. 5347 dt. 29.5.95 instead of replying the querries raised by the applicant, informed inter alia that regarding recovery of house rent, the same has been effected on the basis of assessment done by the C.P.W.D. authorities(the alleged assessment was done by Respondent No.(v) after applicant was transferred to Tinsukia on vacating the rooms), with expectation that no further correspondence would be forthcoming from the applicant's ends.

In view of the same the applicant has strong reason to believe that her transfer amongst other vide impugned order dated 22.6.95 was passed on the recommendation of the Respondent No. (v) who wants to get rid of her from his Division and to harass her for making some legitimate claims as regard to excess recovery of house rent. The applicant craves leave of this Hon'ble Tribunal to refer to and rely upon the relevant correspondence/papers regarding house rent at the time of hearing of the case.

Copies of the Memorandum dated 8.1.92, letter dated 23.2.95 and Memorandum dated 29.5.95 are annexed hereto as Annexure-B, B1 and B2 respectively.

x) That the applicant again on 1.8.95 submitted a representation before the Respondent No.(i) praying to consider her case and to cancel the

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impugned transfer. But till date no action has been taken in this regard.

A copy of the representation dated ~~her~~ 1.8.95 is annexed hereto as Annexure - C.

(xi) That it is pertinent to mention herein that the applicant has come to know that the authority has already considered the representations filed by two other officers viz. Ishwar Sarma and S.S. Thakur who were also transferred by the same order dated 22.6.95 and posted them as per their prayer. But unfortunately the case of the applicant who is a lady and completed more than twenty years service and unblomished service career has not been considered.

7. Reliefs Sought:

In view of the fact and circumstances stated herein above, the applicant prays for the following reliefs:

i) That the impugned transfer of the applicant from Tinsukia to Manipur vide impugned order/notification dated 22.6.95 be set aside and quashed.

ii) That during the pendency of this present application the applicant's transfer from Tinsukia to Manipur vide impugned notification dated 22.6.95 be kindly stayed.

iii) That the aforesaid reliefs are prayed for on the following amongst other:

G R O U N D S

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- (a) For that the applicant is a lady officer and has already served at different Division under the Organisation including outside the home state and remote hill areas and the Respondents should have considered the said aspect of the applicant in view of the representation submitted by the applicant as such the impugned transfer of the applicant vide order dated 22.6.95 is not proper under the law and liable to be set aside.
- (b) For that the applicant has already subjected to frequent transfer in her earlier postings in different places and in the present posting at Tinsukia she has completed only 1 year 10 months and yet to complete the normal tenure of 3 to 4 years as per Govt.'s own transfer policy and as such the impugned transfer order of the applicant from Tinsukia to Manipur which is a disturbed and difficult area, is in violation of the Govt. transfer policy and is bad in law and liable to be set aside.
- (c) For that though the impugned transfer of the applicant amongst others are shown as in public interest, the transfer of the applicant from Tinsukia to Manipur does not show prima facie any public interest involved and as such the

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the impugned order of transfer of the applicant is against the principle of Public interest and liable to be set aside.

(d) For that the applicant has the reason to believe that her impugned transfer has been initiated at the behest of the respondent No.(v) and as such impugned transfer of the applicant is malafide, calculated and with ~~the~~ motive only to harass her and as such the same is liable to be quashed.

(e) For that the impugned transfer of the applicant is not "in public interest", but prima facie it seems to be penalty as such the same is illegal and liable to be set aside.

(f) For that as there is no Govt accommodation at Tinsukia, the present ^{place} post of posting of the applicant, for the officers and staff of SSB, the applicant has to hire of building for her residential purpose for one year w.e.f. April, 1995 to March, 1996 paying a sum of Rs. 10,000/- in advance and executed a deed of Agreement in this regard and if at this stage she has to leave she ~~must~~ must forgo the advance money so paid as per deed of agreement causing great financial loss and hardships to the applicant who never expected such transfer within a such short period of 1 year 10 months against the normal tenure of 3 to 4 years.

Further the nephew of the applicant, Master Saurav, is prosecuting his studies at Tinsukia staying with the applicant as he is wholly dependent on the applicant and his academic session will be completed only on March '96. That apart the applicant's has her ailing bed ridden old widow mother who required constant care and being the eldest daughter, the applicant has to look after her in all respect by visiting home at the time of need. The impugned transfer is going to upset the entire position above mentioned which deserves due consideration of the authority. But failure to consider the case of the applicant by the Respondents has caused immense hardships and sufferings to the applicant and as such in view of the above the impugned transfer of the applicant vide order dated 22.6.95 is liable to be set aside.

(g) For that when representation of other officers similarly situated with the applicant, have ~~not been~~ ^{got} sympathetic consideration, denial of the same to the applicant is palpably illegal, ex facie arbitrary and cannot be sustained in law.

(h) For that the Respondents should have considered the representation of the applicant taking into consideration of her status as a member of Scheduled Caste Community.

(i) For that in any view of the matter, the impugned transfer of the applicant vide order dated 22.6.95 issued by the Respondent No. vii is bad in law and liable to be set aside and quashed.

8. Interim order, if prayed for:

Pending final decision of the application, the applicant seeks issue of following interim order:

i) The operation of the impugned order dated 22.6.95 so far as transfer of the applicant from Tinsukia to Manipur may be stayed.

9. Details of remedies exhausted:

This application is filed after exhausting all the remedies prescribed under the rule.

10. Matter not pending with any other Court etc.

The applicant further declares that the matter regarding which the application has been made is not pending before any Court of law or any other authority or any other Bench of the Tribunal.

11. Particulars of postal order in respect of the application for:

a) Postal order No:

b) Name of the Issuing Post Office : Gauhati Post Office

c) Date of issuing of postal order :

d) Post Office at which payable : Gauhati

12. Details of Index:

An index in duplicate containing the details of the documents to be relied upon is enclosed.

Das
Kamal

13. List of Enclosures:-

- i) Postal Order No. - Annexure-A
- ii) Transfer order dated 22.6.95 - Annexure-B
- iii) Memorandum dated 8.1.92 - Annexure-B1
- iv) Letter dated 23.2.95 - Annexure-B2
- v) Memorandum dated 29.5.95 - Annexure-C
- vi) Representation dated 1.8.95 - Annexure-C

.....verification

VERIFICATION

I, Smti. Kamala Das, Daughter of late
Jogendra Nath Das, aged about 45 years, by profession
Govt. servant, at present serving as Area Organiser,
SSB, Tinsukia, Assa, do hereby solemnly declare and
verify that the contents from paragraphs 1 to xi of the
application are true to my personal knowledge and
belief and that I have not suppressed any material
facts.

Place - Guwahati

Date - 23-8-75

M.S.Kamala Das.

To

Signature of the applicant

The Registrar,
Central Administrative Tribunal
Guwahati Bench,
Guwahati, Assam.

Annexure - A1

Karanan Dar...

No. 4/SSB/A-2/95(3)
Directorate General of Security,
Office of the Director, SSB,
East Block V.RK Puram,
New Delhi ... 110066.

Dated the, 22.6.95

ORDER

DG(S) is pleased to order the transfer/posting of the following Area organisers/Joint Area Organisers in SSB in Public interest.

SL No.	Name /Designation S/Shri	Present place of Posting	Posted to
1.	2.	3.	4.
1.	Amarjeet, Jt. A.O.	Churachandpur, Manipur & Naga- land Division.	JAO, Mandi, HP Division
2.	Romesh Lal, A.O.	Mandi, HP	Divi. Hqrs., R&G Division
3.	P.S.Kaintura, A.O.	DO's Hqrs., R&G	Rampur, HP Divn.
4.	D.D. Punera, Jt. A.O.	Rampur, HP Divn.	Divl.Hqrs., NA Division.
5.	Ishwar Sharma, Jt. A.O.	Divl.Hqrs., NB Divn.	Tripura, Shillong Division.
6.	K.N. Thakuria, Jt., A.O.	North Lakhimpur N.A. Division	Churachandpur, Manipur & Naga- land Division.
7.	T.Namgial, A.O.	DO's Office, J&K	AO Jammu, J&K Div.
8.	K.D. Singh, A.O.	Jammu, J & K Divn.	Jeh, J&K Divn.
9.	L.Rinchin, A.O.	Jeh, J&K Divn.	T.C.Kashmir
10.	P.N. Chauhan, Jt.A.O.	Darjeeling, NB	Kangra, HP
11.	J.S. Chambial, A.O.	Kangra, HP	Sikkim, NB Divn.
12.	B.P. Semwal, A.O.	Sikkim, NB	Almora, UP Divn.
13.	B.B. Joshi, Jt.A.O.	Almora, UP	Pithoragarh, UP Division.
14.	R.D. Sharma, Jt.A.O.	Chamba, HP	Darjeeling NB Division
15.	S.S.Thakur,A.O.	Div.Hqrs NB Divn.	Chamba, HP Divn.

Attested
by

Contd....

Kamla Das

- 2 -

1.	2.	3.	4.
16. A.K. Chakraborty, A.O. Ziro, AP.			Divl. Hqrs. N.B.Div. Siliguri
17 D.Bharali, A.O.		Divl. Hqrs., NA Divn.	Ziro, AP Divn.
18. B.C.Bora		A.O. Chamoli, UP	Kokrajhar NA
19. H.N.Singha, A.O.		Kokrajhar, NA	Kohima, MNP and Nagaland Divn.
20. H.C.Pande, A.O.		Kohima Naga- land	Chamoli, UP Divn.
(21) Smt. Kamla Das A.O.		Tinsukia, NA.	A.O. Manipur.

Sd/-

(M.L. CHAUDHURI)
DEPUTY INSPECTOR GENERAL (EA)

Copy to :-

1. The Director of Accounts, Cabinet Secretariat, East Block V. R.K. Puram, New Delhi.
2. All Divisional Organisers : HP/UP/J&K/R&G/SB/NB/NA/AP/ Shillong/ Manipur & Nagaland Division. It is requested to release concerned A.O. Joint A.O. immediately to join his new place of posting, Urgently.
3. Individual concerned through Divisional Organiser.
4. Order file.

Dated
10/10/2022

Annexure-B

(COPY)

NO. 70/COS/90/8024
DIRECTORATE GENERAL OF SECURITY
OFFICE OF THE DIVISIONAL ORGANISER:
NORTH ASSAM DIVISION: TEZPUR.

Dtd. 08.1.92.

MEMORANDUM.

Sub: Assessment of A.O's office, Tezpur cum
residential building.

Refer to your letter No. Comm/Land(1)/1695 dated
16.12.91 on the subject mentioned above. The Divisional
Organiser, SSB, NAD is pleased to allow to occupy three
nos of rooms of A.O's office building, Tezpur by Smt.
K. Das, AO SSB, Tezpur for her residential purpose, until further order.

Attn: [Signature]
Sd/-
Executive Engineer,
North Assam Division,
Tezpur.

To:
The Area Organiser SSB,
Tezpur.

*10/1/92
Circle Organiser
S.S.B., Mangaldoi*

-000-

*Divided
Smt.*

Assam - 31

No.

DIRECTORATE GENERAL OF SECURITY
OFFICE OF THE AREA ORGANISER : SSB:
TINSUKIA.

Dated Tinsukia, the 23rd February, 1995.

To : The Divisional Organiser,
North Assam Division,
Tezpur.

Sub :- Recovery of licence fee.

Sir,

Kindly refer to your Memo. No. 70/COS/90-93/1382
dated 10th February, 1995 regarding recovery of licence fee.In this connection, I am to submit herewith that
I was allowed to occupy three Nos. of rooms of A.O. Tezpur
office building for my residential purpose by the Divisional
Organiser, NAD Tezpur Vide his Memo No. 70/COS/90/8024
dated 8th January, 1992.

As per FR-15A IV(b), rent payable by me should not exceed the flat rate of licence fee for the type of quarter entitled of 10 present of emoluments which ever is less. I am entitled of type 'D' quarter with plinth area of 76 Sq.M. to 91.5 Sq.M for which licence fee is fixed for Rs. 190/- from 1.7.90 and Rs. 200/- w.e.f. 1.7.93. The room, under my occupation for the period from 1.5.91 to 15.8.93, was less than my entitlement. As such I am to pay a sum of Rs. 5240/- only in the shape of licence fee for occupying Govt. building @ Rs. 190/- for month w.e.f 1.5.91 to 30.6.93 and Rs. 200/- P.M. from 1.7.93 to 15.8.93. But the office of D.O. NAD, Tezpur has requested the DACS, New Delhi, vide his letter No. 70/COS/90-93/4490-93 dated 29.4.94 to recover a sum of Rs. 19,690/- being house rent @ Rs. 716/- per month for the period from 1.5.91 to 15.8.93, from my pay and allowances.

I may kindly be intimated the rules and orders under which rent @ Rs. 716/- per month has been fixed and the DACS, New Delhi requested to recover a sum of Rs. 13,690/- being house rent for the period from 1.5.91 to 15.8.93, from my pay and allowances, to take up the case with the higher authorities for justice and to save me from the financial loss.

P.T.O.

Ansud
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A early action is requested.

Yours faithfully,

(KAMALA DAS)

AREA ORGANISER : SSB:
TINSUKIA.

Copy to :-

The Director of Accounts, Cab. Sectt. R.K.
Puram, New Delhi for information with reference
to their letter No. CED III/KD/Tinsukia/
94-95/849 dated 23rd November, 1994 for
information.

(KAMALA DAS)

AREA ORGANISER : SSB
TINSUKIA.

....

*Answered
S.S.*

No. 5347

Directorate General of Security
Office of the Divisional Organiser
North Assam Division, Tezpur

Dt. Tezpur the ²⁴ 26th May '95

Memorandum

Please refer to your office letter No. 493-94 dtd. 23-3-95, regarding recovery of house rent affected from your salary for the period w.e.f. 1-5-91 to 15-8-93.

In this respect it is intimated that GFR quoted in above referred letter is applicable only where buildings are hired for office-cum-residential purposes or where the Govt. quarters constructed for residential purposes are allotted to Govt. servants. As regard building hired for AO office, Tezpur, it was hired purely for housing the offices of AO, SAO and CO, Tezpur and not for office-cum-residence purpose. Further, accommodation available in the said building was hardly sufficient even to accommodate AO, SAO and CO's offices as it had very limited plinth area of 2727 sq ft. against the actual requirement of 6188 sq.ft. as prescribed by the higher Hqrs. Further, at the time of hiring of this building, neither AO had taken up the proposal to hire it for office-cum-residential purpose nor it was intended to be used as such, therefore, the GFR quoted does not have any relevance in this case.

As regard recovery of House rent @ Rs. 716/- PM, it has been affected on the basis of assessment, done by the PWD authorities for the portion which actually remained under your occupation for your personal use under the same rules and orders, under which AO Tezpur deposited Rs. 12064/- vide DD No. MOLA/35/609748 dtd 5-7-93 @ Rs. 464/- P.M.

Hope the above information is complete with regard to the querries raised by and it is expected that no further correspondence will be forthcoming in this regard.



(O.P. CHATURVEDI) 26/5/95
DIVISIONAL ORGANISER
NORTH ASSAM DIVISION, TEZPUR

✓ To

Smt. K. Das,
Area Organiser, SSB.,
Tinsukia.



To:

The Principal Director,
 Directorate General of Security,
 R.K.Puram,
 New Delhi. Dated Tinsukia, the 1st August/95.

Sub: Re-presentation for cancellation of transfer.

Sir,

I beg to submit herewith the following few lines for favour of your kind consideration and necessary action.

2. That Sir, I have joined in SSB organisation as Circle Organiser on 8th August, 1974 and my places of postings are shown below since inception.

Sl. No.	Place of postings	From	To	Total period
1.	Bihpuria (NAD) as C.O.	August/74	Feb/77	2 and half years.
2.	WATS, Debendranagar as C.O.	Feb/77	Feb/81	4 years.
3.	WATS Ranihanga as C.O. (NIBD)	March/81	March/83	2 years.
4.	Div HQ, NAD as SAO(HQ)	April/83	March/84	1 year.
5.	WATS, Debendranagar as Comdt. WATS	April/84	Oct/87	3 years 7 months
6.	WATS Pouri as Comdt. WATS (UPD)	Nov/87	Feb/91	3 years 3 months
7.	Tozpur as Jt. A.O. Tozpur	March/91	July/93	2 years 4 months
8.	Tinsukia as A.O. Tinsukia	August/93	till date	<u>completed only 1 year 10 months only</u>

3. From the above statement, it may kindly be seen that I could complete the normal tenure in 3 places only out of my 8(eight) postings.

4. As per transfer policy guidelines circulated vide DG(5) Memo. No.6(7)/Coord/88 dated 28th July, 1988, normal tenure in a station is fixed for 3 to 4 years if otherwise there are reasons of departmental proceedings, pointed out in para 1) of the Memo.

5. That Sir, all of my pre-tenture transfers(in terms of tenure), I represented to the authority projecting my difficulties on frequent postings, but the authority all the times turned down my request in exigency of Government works and accordingly I carried out the orders of the superiors in the interest of the Govt. In this connection, I beg to point out my transfers from Tezpur to Tinsukia during August/93. I requested the authority to allow me to continue at Tezpur itself on promotion, which was recommended strongly by the D.O. NAD, Tezpur, but my request was turned down and directed me to join at Tinsukia immediately although I did not complete the normal tenure at there. I joined at Tinsukia on 16.8.93 on transfer from Tezpur.

6. Only on completion of 1 year and 10 months at Tinsukia again I have been transferred to Manipur, which is not easy communicable place for a lady officer, vide SSB Directorate Signal No.3716 dated 22.6.95. I could not understand my ill luck for my frequent transfers from one place to another, without completion of my normal tenure, especially could not understand ~~why~~ ^{why} I have been transferred from Tinsukia to Manipur within a period of 1 year and 10 months whether in the ~~strong~~ exigency of Govt. work or a punishment

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*Almora
20/8/95*

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measures.

7. That Sir, in view of above, I submitted a representation to the Director, SSB Directorate, New Delhi vide my representation dated 26th June, 1995 (Copy enclosed) for cancellation of my transfer to Manipur and to arrange my posting either in Kamrup area of NAD or at Khonsa area of A.P. Division after March, 1996 on the following grounds:-

1) There are no Govt accommodation at Tinsukia for the officers and staff of SSB and therefore I have hired a building for my residential purpose for one year with effect from April 95 to March, 1996 paying a sum of Rs.10,000/- in advance and made a deed of agreement. If in this juncture I leave the hired building I have to forego the advance so paid as per the deed of agreement and that will be a great financial loss to me. I hired the building for one year with effect from 1.4.95 as because I never expected my transfer within a such short period of 1 year 10 months against the normal tenure of 3 to 4 years.

ii) One of my nephew Master Saurav is prosecuting his study at Tinsukia, who is wholly dependent on me, whose academic session will be completed only on March, 1996.

iii) Thirdly my bed ridden old widow mother is presently alone at home and being eldest daughter of the parent I am presently looking after her in all respect by visiting home at the time of need, which will be not possible from a place like Manipur.

8. That Sir, my representation has been turned down by the Director, SSB vide their signal No.2413 dated 27.7.95 and directed me to proceed to Manipur immediately.

9. That Sir, for my frequent transfers from one place to another, being a lady officer faced a lots of problems and lost peaceful co-relation with my nearest and dearest. On the other hand the people have started taking different meaning for my frequent transfers from one place to another which humiliates very badly. On the other hand it is also fact perhaps no lady officers of ~~that~~ this organisation are transferred to one place to another so frequently like me.

9. That Sir, I could not work out the reason behind my transfer from Tinsukia to Manipur without completion of my tenure when I am not in the line chain of transfer even as no substitute have been given in my place at Tinsukia.

10. I have served in two other Divisions apart from my parent Division, NAD.

11. That Sir, during my entire service from 1974 to till date I have not been posted to my home district to serve my people.

12. Lastly Sir, being a lady officer from Schedule Caste Community lay the following few prayers for favour of your kind sympathetic consideration please.

a) My posting to Manipur may kindly be cancelled and allow me to continue at Tinsukia till completion of tenure.

b) My posting, after completion of the tenure at Tinsukia, may kindly be considered at Kamrup Area of N.A. Division.

With best regards,

Yours faithfully,

(KAMALA DAS)

AREA ORGANISER: SSB